IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Excise Appeal No.78657 of 2018

(Arising out of Order-in-Appeal No.79/HWH/CE/2018-19 dated 14.05.2018 passed by Commissioner (Appeals) of CGST, Excise, Kolkata)

M/s Rukmani Electrical & Components Pvt. Ltd.
Village-Kharial, P.O. Dankuni Coal Complex, Dist.-Hooghly,Pin-712310

Appellant

VERSUS

Commissioner of CGST, Excise, Howrah
15/1, Strand Road, Kolkata-700001

Respondent

Appearance:
None for the Appellant
Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75588/2021

DATE OF E-HEARING : 09.09.2021
DATE OF DECISION : 09.09.2021

PER P.K.CHOUDHARY :

The appellant has submitted a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of the appeal.

3. The Ld.D.R. has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

mm